

आयकर अपीलीय अधिकरण “बी” न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL “B” BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI R.S. SYAL, VICE PRESIDENT
AND SHRI S.S. VISHWANETHRA RAVI, JM

आयकर अपील सं / ITA No.1737/PUN/2018
निर्धारण वर्ष / Assessment Year : 2011-12

Anjali Hardikar,
E-3, Vibhavani Apartments,
Navsahyadri Karve Nagar,
Pune – 411 052.

.....अपीलार्थी / Appellant

PAN : AAFPH0320K

बनाम / V/s.

The Dy.Commissioner of Income Tax,
Circle – 3, Pune.

.....प्रत्यर्थी / Respondent

Assessee by : None.
(Withdrawal Application filed)

Revenue by : Shri Sudhendu Das.

सुनवाई की तारीख / Date of Hearing : 01.01.2021.

घोषणा की तारीख / Date of Pronouncement : 01.01.2021

आदेश / ORDER

This appeal by the assessee is directed against the order passed by the Commissioner of Income Tax (Appeals) – 3, Pune on 10.09.2018 in relation to the assessment year 2011-12.

2. Before us, the assessee has filed a letter dated 24.12.2020 seeking withdrawal of the appeal. The relevant contents of such letter reads as under :

“With reference to the above, we would like to submit to your honour that the Ld. AO had levied, the penalty of Rs. 1,50,000/- U/S 271B of the Income Tax Act, 1961 vide order dated 29.03.2017. The assessee had preferred an appeal before the Ld. Commissioner of Income Tax (Appeals) against the AO's order levying penalty. The Ld. Commissioner of Income Tax (Appeals) confirmed the

Ld. AO's action of levying penalty vide order dated 18.09.2018. The appellant had preferred an appeal before the Hon'ble Income Tax Appellate Tribunal, Pune against order passed by Ld. Commissioner of Income Tax (Appeals). Later on the assessee company has filed an application under VSVS in Form 1 and Form 2 on 19.12.2020.

The Ld. Principal Commissioner of Income Tax, Pune - 2 has accepted the said application filed by the assessee and determined the amount of tax in Form 3 vide certificate number 868112320221220 on 22.12.2020. The copy of the same has been enclosed herewith for your kind perusal. Hence, we would like to withdraw the said appeal and request your honour to kindly do the needful and oblige."

3. The ld. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.
4. In the result, the appeal is dismissed as 'withdrawn'.

Order pronounced in the open Court on 1st January, 2021.

Sd/-
(S.S. VISHWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(R.S. SYAL)
VICE PRESIDENT

पुणे / Pune; दिनांक / Dated : 1st January, 2021.
Yamini

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A)-3, Pune.
4. The Pr.CIT -2, Pune.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "बी" बेंच,
पुणे / DR, ITAT, "B" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.